

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
STARRED QUESTION NO. : 172  
(To be answered on the 27<sup>th</sup> July 2017)

PROCUREMENT OF AIRCRAFT FOR AIR INDIA

\*172. SHRIMATI SANTOSH AHLAWAT

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) whether the National Aviation Company of India Limited (NACIL), which has an equity base of only Rs. 145 crore, made a commitment to pay Rs. 44,000 crore for procuring 111 new aircraft;

(b) if so, the details thereof and the reasons therefor;

(c) whether any scam/ irregularities allegedly in the procurement of aircraft for Air India has come to the notice of the Government; and

(d) if so, the details thereof?

ANSWER

Minister of CIVIL AVIATION

नागर विमानन मंत्री

(Shri Ashok Gajapathi Raju Pusapati)

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(a) to (d) A statement is laid on the table of the House.

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**STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA  
STARRED QUESTION NO. 172 TO BE ANSWERED ON 27.07.2017  
REGARDING PROCUREMENT OF AIRCRAFT FOR AIR INDIA  
TABLED BY SHRIMATI SANTOSH AHLAWAT, MP.**

**(a) & (b):** The National Aviation Company of India Limited (NACIL) was formed on 1.4.2007 by the merger of the erstwhile Indian Airlines (IA) and erstwhile Air India (AI). The erstwhile AI had placed an order of 68 Boeing Aircraft in December, 2005 and the erstwhile IA had placed an order for 43 Airbus Aircraft in February, 2006.

**(c) & (d):** FIR has already been registered by CBI regarding the alleged irregularities in procurement/purchase of aircraft.

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